

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Service Tax Appeal No. 40831 of 2015

(Arising out of Order-in-Appeal No.250/2014 dt. 12.12.2014 passed by the Commissioner of Central Excise & Service Tax (Appeals-I), Coimbatore)

**District Forest Officer & Deputy
Director of Anaimalai Tiger Reserve**

365/1, Meenkarai Road,
Pollachi 642 001

Appellant

Vs.

Commissioner of GST & Central Excise

6/7, ATD Street,
Race Course Road,
Coimbatore 641 018.

Respondent

APPEARANCE:

Shri K.C.Sivakumar, Consultant for the Appellant
Ms. Sridevi Taritla, ADC (AR) for the Respondent

CORAM :

**Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri P. Venkata Subba Rao, Member (Technical)**

Final Order No. 40935 / 2021

Date of Hearing: 12.02.2021
Date of Decision: 12.02.2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with the list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases are also

included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. VENKATA SUBBA RAO)
Member (Technical)